## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4143 ANSWERED ON:29.08.2011 REVIEW OF INDUSTRIAL RELATIONS Dhurve Jyoti

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is reviewing the ambit of industrial relations between the management and workers in the country;

(b) if so, the details thereof;

(c) whether emphasis will be laid on increasing the capacity of these employees to negotiating their salary; and

(d) if not, the reasons therefor?

## Answer

## MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (d): Review/updation of Labour Laws is an ongoing process and changes in Labour Laws are effected after detailed consultations with the social partners as and when a need is felt and with a view to harmonize the industrial relations in the interests of all Stakeholders.

Recently, the Government of India has amended the Industrial Disputes Act, 1947 vide Industrial Disputes (Amendment) Act, 2010 and the Plantations Labour Act, 1951 vide the Plantation Labour (Amendment) Act, 2010 after series of tripartite consultations with stakeholders.